

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:204
ANSWERED ON:28.03.2012
REGULATORY AUTHORITY FOR CIVIL AVIATION
Dhanaplan Shri K. P.;Sugavanam Shri E.G.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the institutional mechanism presently available in the Government to ensure issues like safety oversight, environmental protection, consumer protection etc.;
- (b) whether the Government proposes to set up a regulatory authority for the Civil Aviation sector in this regard;
- (c) if so, the role and functions envisaged for the authority alongwith its proposed composition and the present status;
- (d) the likely role of the Director General of Civil Aviation in the event of establishment of new authority; and
- (e) the time by which the said authority is likely to be set up?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)to(e): A statement is laid on the Table of the House.

Statement referred to in the parts (a) to (e) of the Lok Sabha Starred () Question No. 204 for 28.03.2012 regarding "Regulatory Authority for Civil Aviation".

(a): At present, the Directorate General of Civil Aviation (DGCA) is the aviation safety regulator in the field of civil aviation which draws the powers from the Aircraft Act 1934 and the Aircraft Rules 1937 for ensuring safety of aircraft operations, which also deal with issues related to environment protection and consumer protection.

(b)to(e): Yes, Madam. The proposal to form a Civil Aviation Authority (CAA) and the Bill is in a formative stage. The proposed CAA will have adequate financial and administrative flexibility to meet functional requirements for an effective safety oversight system. In addition, it is also proposed to assign additional functions relating to certain economic regulations, consumer protection and environment regulation. The CAA is proposed to be set up as a safety organization through a separate Act. The proposed CAA will implement the current legal framework such as Aircraft Act 1934 etc. governing the aviation sector.

Under the proposed CAA, the functions and responsibilities of Director General of Civil Aviation (DGCA) is proposed to be discharged by the Authority through the Chief Executive Officer (CEO) of the proposed CAA.